

has been taken on them is not clear at all. May I know from the hon. Minister why such a long delay has taken place and no action has been taken by the Government of India on the recommendations of the Central Welfare Board?

SHRIMATI MARAGATHAM CHANDRASEKHAR: Sir, I think I will have to repeat the same answer. Action has been taken on all the recommendations but the information is quite lengthy. If you want, I can place on the Table of the House another statement with regard to the action taken on the recommendations that were made at that meeting in December, 1963.

SHRI P. L. KUREEL URF TALIB: Sir, there is a general feeling that the recommendations of the Central Board are not implemented by the States. What specific instructions have been issued to the State Governments to implement those recommendations? I would also like to know whether the State Government representatives are taken on the Central Board.

SHRI A. K. SEN: Sir, it is true that implementation of the recommendations in some cases becomes tardy when these recommendations travel to the States, and there are many reasons contributing to this tardiness but it has been our endeavour to find out where really the bottle-neck occurs and why tardiness creeps in certain cases, and that was one of the main things which were discussed in the last meeting of the Central Board held only yesterday.

SHRI I. K. GUJRAL: Sir, one of the schemes of Harijan welfare is Harijan housing, which is a Central Government scheme and where grants-in-aid are given, I think, to the extent of 75 per cent. Would the hon. Minister tell us what is the scope of that scheme and what has actually been done in the Union areas like Delhi?

SHRIMATI MARAGATHAM CHANDRASEKHAR: Sir, this particular information is not available with me. I shall place it on the Table of the House when it is collected.

पंचायतों के विरुद्ध शिकायत

*२६४. श्री विमलकुमार मन्नालालजी चौरङ्गिया : क्या सामुदायिक विकास तथा सहकार मंत्री २ दिसम्बर, १९६३ को राज्य सभा में तारांकित प्रश्न संख्या २४८ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) दिल्ली को २१ पंचायतों में धन का दुर्विनियोग होने की जो शिकायतें आई थी, उनमें से कितने मामलों के चालान कोर्ट में प्रस्तुत किये गये हैं; और

(ख) अन्य मामलों के चालान किन कारणों से प्रस्तुत नहीं किये गये ? -

†[COMPLAINTS AGAINST PANCHAYATS]

*294. SHRI V. M. CHORDIA: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to refer to the reply given to Starred Question No. 248 in the Rajya Sabha on the 2nd December, 1963, and state:

(a) how many cases of complaints against the 21 Panchayats of Delhi for misappropriation of funds have been challaned in the court; and

(b) the reasons for not filling the challans in the case of others?]

सामुदायिक विकास तथा सहकार मन्त्रालय में उपमन्त्री (श्री बी०एस० मूर्ति) :
(क) दो ।

(ख) दूसरी १६ गांव पंचायतों के बारे में स्थिति यह है :—

(१) जांच के दौरान ६ पंचायतों के बारे में दुर्विनियोग के आरोप सिद्ध नहीं हुए हैं;

(२) ३ मामलों की जांच पुलिस कर रही है और ५ मामलों में विभागीय जांच चल रही है; और

(३) अन्य दो मामलों में विभागीय जांच पूरी हो चुकी है और अब उन्हें पुलिस को भेजा जायेगा।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI B. S. MURTHY: (a) Two.

(b) In respect of the other 19 Gaon Panchayats—

(i) charges of mis-appropriation have not been established in the case of nine Panchayats during enquiry;

(ii) 3 cases are under police investigation and 5 cases under departmental enquiry; and

(iii) in the other 2 cases departmental enquiries have been completed and will now be referred to the police.]

श्री विमलकुमार मन्नालालजी चौरड़िया : पहले तो आपने जो हिन्दी में जवाब दिया उसके लिये बधाई और धन्यवाद। मैं यह जानना चाहूंगा कि कोर्ट में जो चालान प्रस्तुत किये गये उनमें से कौन-कौन सी दो पंचायतें हैं ?

SHRI B. S. MURTHY: Sir, I require notice.

SHRI V. M. CHORDIA: Sir, only two panchayats have been challaned in the court and he says I want notice."

MR. CHAIRMAN: He has not got the names.

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान् यह बतलायेंगे कि विवेक कोआपरेटिव हाउसिंग सोसाइटी लिमिटेड के खिलाफ

और डी० एस० एन० टी० इम्प्लायीज कोआपरेटिव थ्रिफ्ट्स एण्ड क्रेडिट सोसाइटी के खिलाफ १५-१-६३ को क्या शिकायतें आई थी और अगर हों तो उन पर क्या कार्यवाही हुई ?

श्री बी० एस० मूर्ति : आपका सवाल तो पंचायतों के बारे में था लेकिन आप कोआपरेटिव सोसाइटी के बारे में पूछ रहे हैं।

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान् यह बतलायेंगे कि यह जो नांगलोई की पंचायत थी जिसके खिलाफ ३२,००० रु० के गबन की शिकायत थी उसके बारे में क्या हुआ ?

SHRI B. S. MURTHY: I do not have full details of all the panchayats with me. Some details I have got. In nine cases no charges have been established.

MR. CHAIRMAN: He is asking you about Nangloi.

SHRI B. S. MURTHY: Sir, I do not think I can give that information.

श्री विमलकुमार मन्नालालजी चौरड़िया : पिछली दफा मैंने जो प्रश्न पूछा था और जिसका हवाला देते हुए यह प्रश्न पूछा गया है उसमें खास तौर पर सप्लीमेन्टरी प्रश्नों के दौरान यह रिफरेन्स आया है कि ३२,००० रु० का गबन हुआ था। तो मैं पटिकुलर्ली उस पंचायत के खिलाफ क्या कार्यवाही की गई, यह जानना चाहता हूँ।

SHRI B. S. MURTHY: Sir, last time he asked about ten Panchayats. (Interruption). Sir, when he asked a question on 2nd December, 1963, he referred only to ten and we gave the answer that enquiry was going on. Out of the said 21 only two—Rangpuri and Masoodpur—involved the amounts of Rs. 10,000 and Rs. 12,000 respectively, and they have been challaned

in the courts of the Sub-Divisional Magistrates concerned.

MR. CHAIRMAN: He wants to know what happened to the enquiry during the interval for some time has elapsed.

SHRI B. S. MURTHY: Generally, whenever information about embezzlement or misbehaviour comes to the notice of a Department of Government, it first investigates and when a *prima facie* case is established, then it hands it over to the police.

SHRI S. K. DEY: If I may add to the information provided by my colleague, he has already mentioned that two cases are being proceeded against in the court. One is Rangpuri Panchayat and the other is Masoodpur Panchayat, involving amounts of Rs. 10,000 and Rs. 12,000 respectively. Of the remaining 19 cases departmental enquiries were made against 5, namely: Ladpur, Nangloi jat, Pipalthala, Phulaswa and Ghoga. Police enquiries were made against four, namely: Deola, Kulambi, Kalan and Kulambi-khural. In none of them misappropriation was established. The police are still investigating in three cases, namely, Gheora, Quotab Ghari and Wazirpur Panchayats. The investigation is expected to be over within a month. The cases of Gheora and Wazirpur were under investigation even in December, 1963. Departmental proceedings are yet going on in respect of 5 Panchayats, namely: Shahabad Daulatpur, Daulatpur, Didarpur, Pindwala Khurd and Qazipur. These are expected to be completed in tow months.

SHRI B. K. GAIKWAD: May I know the number of Gram Panchayats in Delhi Administration and how many of them have been involved in misappropriation?

SHRI S. K. DEY: I cannot give the information offhand with regard to the total number of Gram Panchayats. I have already mentioned that 21 cases are under investiga-

tion and the investigations are in different stages.

SHRI FARIDUL HAQ ANSARI: May I know why there has been so much delay in connection with the investigation of these cases? I find from the question paper that the main question was asked on 2nd December, and now it is almost the end of September. Why has it taken such a long time for the Administration to make all the necessary enquiries about all the cases?

SHRI S. K. DEY: The hon. Member is aware of the lengthy processes of law which cannot be easily short-circuited.

श्री विमलकुमार मन्नालालजी चौरड़िया :

श्रीमान्, मैं इस पर व्यवस्था चाहता हूँ कि एक मंत्री जी कहते हैं कि मुझे नोटिस चाहिये और दूसरे मंत्री जी दोनों पंचायतों के नाम सुना देते हैं। इस तरह की आपस में कैसी अव्यवस्था है, इसके बारे में मैं जानना चाहता हूँ ?

श्री सभापति : एक के पास इन्फार्मेशन है और दूसरे के पास नहीं है।

SHRI S. K. DEY: I supplemented the information given by my colleague and it is perfectly all right.

MR. CHAIRMAN: Do not complain of good things.

SHRI V. M. CHORDIA: No, Sir. I only want to make him also good.

ROAD ON WAZIRABAD BRIDGE

*295. SHRI ABDUL GHANI: Will the Minister of TRANSPORT be pleased to state:

(a) whether it has come to the notice of Government that the road on the Wazirabad Bridge in Delhi, which was recently constructed, has been breached;